

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP 348/ND/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
16.11.2017**

**NAME OF THE COMPANY: Aman Nath Vs. Neemrana Hotels Pvt. Ltd. &
Ors.**

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s):	Dr. U.K. Chaudhary, Sr. Advocate with Mr. K .Datta, Mr. Ashim Verma, Mr. Ashish Verma, Mr. Himanshu Vij, Mr. Shantanu Parashar, Advocates		
	For the Respondent (s):	Mr. Sudipta Sarkar, Sr. Advocate Mr. Abhinav Vashist, Sr. Advocate with Mr. Aashish Dholakia, Mr. Jayant Mehta, Ms. Nidhi Moha Parashar, Mr. Rohan Chawla, Ms. Gayatri, Mr. Arunesh, Advocates Mr. Vivek Malik and Mr. Dhawan Jain, Advocates for R-1		

ORDER

Three CAs being CA 309/2017, 310/2017 and 311/2017 have been filed by Respondent No.2. Notice of the same is accepted by the Petitioner

Vide order dated 17.10.2017, Respondents were granted three weeks time to file the reply, which has not been done. Reply be filed. They pray for extension of time for filing the same. Accordingly, time is being extended by another three weeks.

(Lekh Raj Singh)

The Applicant has prayed for directions for production of the authorisation in favour of Mr. Vivek Malik, Advocate who is representing Respondent No.1.

Though the copy of this CA has not been supplied, Mr. Vivek Malik, Advocate, who is present in Court accepts notice.

To come up on 20th December, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)